

XXIX

অসম



ৰাজপত্ৰ

सत्यमेव जयते

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 407 দিশপুৰ, বুধবাৰ, 30 ডিচেম্বৰ, 2009, 9 পুহ, 1931 (শক)

No. 407 Dispur, Wednesday, 30th December, 2009, 9th Pausha, 1931 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 30th December, 2009

No. LGL.11/2008/31. -- The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT NO. XXIX OF 2009

(Received the assent of the President on 5th December, 2009)

THE REGISTRATION (ASSAM AMENDMENT) ACT, 2009

AN

ACT

further to amend the Registration Act, 1908, in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Registration Act, 1908, hereafter referred to as the principal Act, in its application to the State of Assam ;

Act No.
XVI of
1908

It is hereby enacted in the sixtieth year of the Republic of India as follows :-

Short title, 1.
extend and
commencement

(1) This Act may be called the Registration (Assam Amendment) Act, 2009.

(2) It extends to the whole of Assam.

(3) It shall come into force at once,

Insertion 2.
of new
Section 21A

In the principal Act, after the existing section 21, the following new section 21A shall be inserted, namely:-

“No registration
of non- testamen-
tary instruments
without no
objection
certificate

21A. Notwithstanding anything contained in any other provision of this Act, no non - testamentary instrument relating to immovable property shall be accepted for registration, unless the Deputy Commissioner of the concerned district issues a No Objection Certificate containing the description of such immovable property to be transferred and also such other No objection Certificates, which are required to be issued by the Deputy Commissioner or any other Authority under any law for the time being in force or under any Executive Instruction, Order etc. issued by the State Government from time to time;

Provided that all such No Objection Certificates shall be issued within a period of thirty days from the date of the receipt of application and in case No Objection Certificate is not issued within the stipulated period of thirty days, a speaking order with reasons thereof shall be issued to the applicant within the said stipulated period.”

MOHD. A. HAQUE,

Secretary to the Government of Assam,
Legislative Department.